

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.52/252/ND/2018

In the matter of :

Dr. Kamal Varshney & Anr.

....PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

**SECTION :**

**Under Section 252**

**Order delivered on 18.1.2018**

**Coram :**

R. VARADHARAJAN,

Hon'ble Member (Judicial)

**For the Petitioner**

: Mr. Sandeep Taneja, Advocate

**For the Respondent/Cor. Debtor**

: -

**ORDER**

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that copy of this petition along with annexure has been duly served upon the ROC Rajasthan, being the respondent on 05.1.2018 and proof of the same has been annexed along with typed set of documents filed with the petition.

or The Petition is directed to issue notice along with a copy of the petition and its annexure to the jurisdictional Income tax office which completed the last assessment of the Company prior to its striking off within a period of one week. Upon service, Income tax Department to file its observations/objections, if any. The Respondent

*Courtel -*



- 2 -

ROC to respond with their observations, if any, to the petition within a period of 4 weeks from today with an advance copy of the reply/observations to be furnished to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of two weeks thereafter.

Post the matter on 08.3.2018.

- 3d/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
18.1.2018